NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1128/(MAH)/2017

Walter

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES:

Alefiya S Khorakiwala & Anr. V/s. Wodehouse Capital Advisors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE 48 F.N. Pavni afw P.R. Patel 1/5 Mulla & Mulla and Yhanti Caigie Blunt & Caude for the Applicants

Nikita Vaedhan, Advocali 1/6 kanga llo For <u>C.p. No.: 126/18BC/NCLT/MB/MAH/2017</u> C.P. No.1128/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. Consent Terms placed on record.
- In case of non-fulfilment of the Undertaking given in the Consent Terms, the Petitioner is at liberty to mention the matter to this Bench.
- With this direction both these Petitions are disposed of in terms of the Consent Terms. To be consigned to the records.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial) 13.12.2017

Aah

